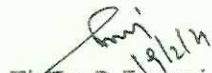
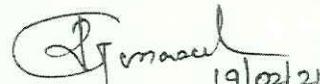


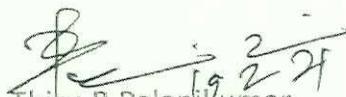
JOINT COMMITTEE INSPECTION REPORT IN CONNECTION WITH  
HON'BLE NATIONAL GREEN TRIBUNAL(SZ), CHENNAI ORDER DATED  
25.01.2021 IN OA NO.18 OF 2021 FILED BY THIRU.R.SWAMINATHAN,  
NAGAPATTINAM AGAINST M/S. NAGAPATTINAM VANIYAR SANGAM.

  
19/02/21

Thiru.P.Egaraj,  
Municipal Commissioner,  
Nagapattinam Municipality,  
Nagapattinam.

  
19/02/21

Thiru.R.Gunaseelan,  
District Environmental Engineer (i/c),  
Tamilnadu Pollution Control Board,  
Nagapattinam.

  
19/2/21

Thiru.R.PalaniKumar,  
Revenue Divisional Officer,  
Nagapattinam.



**INDEX**

<b>SI.No</b>	<b>Description</b>	<b>Page. No</b>
1	Joint Committee Report	1-11
2	Annexure	12- 47
3	Photographs taken during Joint Committee Inspection on 17.02.2021	48-51



**JOINT INSPECTION REPORT IN CONNECTION WITH HONB'LE NATIONAL GREEN TRIBUNAL (SZ), CHENNAI ORDER DATED 25.01.2021 IN O.A. NO. 18 OF 2021 FILED BY THIRU. R. SWAMINATHAN, NAGAPATTINAM AGAINST M/s. NAGAPATTINAM VANIYAR SANGAM.**

It is submitted that Thiru. R. Swaminathan, Nagapattinam has filed an Application in O.A. No. 18 of 2021 before the Hon'ble NGT (SZ), Chennai against the following respondents.

- 1) District Collector, Nagapattinam,
- 2) The Revenue Divisional Officer, Nagapattinam,
- 3) The Tahsildar, Nagapattinam,
- 4) The Municipal Commissioner, Nagapattinam,
- 5) Deputy Superintendent of Police, Nagapattinam,
- 6) The Superintending Engineer, TANGEDCO, Nagapattinam,
- 7) The District Environmental Engineer, TNPCB, Nagapattinam,
- 8) District Fire Officer, Nagapattinam and
- 9) Thiru. Balakumar, President, Nagapattinam Vaniyar Sangam

The above application was filed against the marriage hall of M/s. Nagapattinam Vaniyar Sangam functioning at No.7, Neela Mela Veethi, Nagapattinam without complying with necessary formalities of getting permission and consent from the authorities and without providing necessary mechanism for dealing with the solid waste and other waste generated as per the rules. In this regard, the Hon'ble NGT (SZ), Chennai in its order dated 25.01.2021 has directed to appoint a Joint Committee comprising with the following officials to inspect the area in question to submit a factual as well as action report if there is any violation found.

1. The District Collector, Nagapattinam District or a Senior Officer not below the rank of Assistant Collector or Revenue Divisional Officer to be deputed by him.

2. The Municipal Commissioner, Nagapattinam Municipality or a Senior Officer who is dealing with such matters as designated by the Municipal Commissioner.
3. A Senior Officer to be deputed by the Chairman, TamilNadu Pollution Control Board.

*The Hon'ble NGT (SZ), Chennai has also directed the joint committee to ascertain as to whether the 9<sup>th</sup> respondent has complied all the pollution norms and also obtained necessary permission as has been directed by the Principal Bench in O.A. No. 400 of 2017 and whether they are having all necessary licences and pollution control mechanism to deal with waste generated in the premises at the time of conducting functions as required under Solid Waste Management Rules, 2016 and whether they have obtained necessary permission for the purpose of extracting water for their use and whether they have obtained necessary permission for the purpose of converting the house which is intended for domestic purpose into commercial purpose and whether there is any damage caused to the environment on account of the violations committed by the 9<sup>th</sup> respondent association, namely Nagapattinam Vaniyar Association and if so, the committee is directed to assess the environmental compensation to be recovered from them apart from initiating necessary action if any violation is found in accordance with law.*

*The TamilNadu Pollution Control Board is also directed to submit an individual report regarding the action taken by them as regulators who are bound to implement the directions issued by the Central Pollution Control Board in respect of certain matters on the basis of directions given by the principal Bench of National Green Tribunal in O.A. No. 400 of 2017 as mentioned above.*

*It is submitted that the Nagapattinam Municipality will be the Nodal Agency for Co – Ordination and for providing necessary logistics for this purpose.*

The case is posted for hearing on 24.02.202 (Copy of Order Enclosed vide Annexure-I).

Based on the above order, the Board has nominated the District Environmental Engineer, TNPCB, Nagapattinam for the above committee. Further, the District Collector, Nagapattinam has formed the joint committee consisting of the following members vide Proceeding R.C. No. 1481/2021/R.D.10, Dated: 15.2.2021 (Copy Enclosed vide Annexure -II).

Sl.No.	Name of Designation of Member	Description of Committee
1	Revenue Divisional Officer, Nagapattinam	Member-Representing District Collector
2	District Environmental Engineer, TamilNadu Pollution Control Board, Nagapattinam	Member
3	The Municipal Commissioner, Nagapattinam	Nodal Member

**A) REPORT OF NAGAPATTINAM MUNICIPALITY:**

- i. It is submitted that, earlier a complaint was filed by the petitioner Thiru.R.Swaminathan, Nagapattinam against the Nagapattinam Vaniyar Sangam on 25.07.2020 for which the officials of Nagapattinam Municipality were inspected the Vaniyar Sangam Building on 29.07.2020 and issued notice vide Na. Ka. No. F/1/1515/2020, Dated: 29.07.2020 under section 218, 313, 339, 340 and 344 of TamilNadu District Municipal Act'1920 wherein it has been stated that ground floor & first floor of the building are in unprotected, dangerous and in dilapidated condition. Also, northern and southern side of the wall on the ground floor of the building are in dangerous conditions and not fit for the public use, and hence the building should be vacated within 15 days of time and also north and south side walls should be demolished and removed (Copy Enclosed vide Annexure -III).

- ii. Subsequently, the Vaniyar Sangam has sent a letter through Advocate to the District Collector, Nagapattinam and Commissioner, Nagapattinam Municipality vide letter dated 23.10.2020 stating that the Nagapattinam Vaniyar Sangam is a registered association which belongs to the Vaniyar community. Further, it is stated that the building is utilized for the small level functions conducted by the Vaniyar Community people with low rent. And, the same is used by the Government during the Disaster period for the public use. Though, the building is functioning from a long period, it has been renovated and the building is in good condition. But, the commissioner, Municipality has issued a notice based on the petitioner's pressures and political influences. Hence, Nagapattinam Vaniyar Sangam requested the District Collector to cancel the Notice issued by the Commissioner, Nagapattinam Municipality after assessing the stability of the building through qualified engineer **(Copy Enclosed vide Annexure -IV)**.
- iii. It is submitted that, the Municipality has issued notice under section 216(1) & (2) dated 18.08.2020 of TamilNadu District Municipal Act'1920 for unauthorized construction in the front portion of the building and to demolish the building **(Copy Enclosed vide Annexure-V)**. Since, the reply has not received from the Vaniyar Sangam, a confirmation notice was issued under section 216(3) dated 15.09.2020 of TamilNadu District Municipal Act'1920 for unauthorized construction in the front portion of the building and to demolish the building **(Copy Enclosed vide Annexure – VI)**.
- iv. Since, the Nagapattinam Vaniyar Sangam has not furnished reply to any of the notices, hence lock and seal notice was issued by the Municipality to the Nagapattinam Vaniyar Sangam vide notice dated 18.12.2020 under section 85 read with Section 56 & 57 of TamilNadu Town and Country Planning Act'1971 **(Copy Enclosed vide Annexure – VII)**.

- v. Subsequently, Thiru. S.S Sekar, Secretary of Nagapattinam Vaniyar Sangam has filed case vide O.S.No.167/2020 before the Honb'le District Munsifs Court, Nagapattinam against demolishing notice issued by the Municipality on 29.7.2020. The case is pending with the Honb'le District Munsifs Court, Nagapattinam (**Copy Enclosed vide Annexure – VIII**).

**B) REPORT OF TNPC BOARD, NAGAPATTINAM:**

- i. Nagapattinam Vaniyaar Sangam is located at Door No.07, Neela Mela Veedhi, Nagapattinam town was inspected by the officials of TNPC Board, Nagapattinam on 15.2.2021. Thiru. R.B. Avudai Thangam, Treasurer was present during the time of inspection.
- ii. The building is located on southern side of the petitioner's house.
- iii. It was reported by the Nagapattinam Vaniyar Sangam that the building was constructed with tiled roof and functioning for a long period which was earlier used for association purpose and other small functions.
- iv. Then, the building was renovated with RCC roof in the front portion and G.I sheet covered roof at marriage hall & Kitchen cum dining hall.
- v. The above marriage hall is having the seating capacity of 150 numbers.
- vi. Sewage along with Wash water is discharged into underground sewer system provided by Nagapattinam Municipality.
- vii. The marriage hall is using firewood as fuel for cooking purpose and not provided Air Pollution Control measures in the kitchen area.
- viii. No D.G Set is available within the premises.

- ix. The solid wastes such as bio degradable & recyclable waste generated during functions is collected and reported to be disposed through local body, but no records are available with Vaniyar Sangam.
- x. The unit has not applied for Consent of the Board and operating without Consent of the Board regarding the disposal of Solid Waste.

As the Nagapattinam Vaniyar Sangam has not provided Air Pollution Control measures in the kitchen area and operating without consent of the Board, the Show Cause Notices were issued under Water (P&CP) Act'1974 as mended and Air (P&CP) Act'1981 as amended vide Proceeding No.F.NPM.NA-001/OS/DEE/TNPCB/NPM/W/2021 dated 16.2.2021 and F.NPM.NA-001/OS/DEE/TNPCB/NPM/A/2021 dated 16.2.2021 respectively (**Copy Enclosed vide Annexure – IX**).

**C) REPORT OF JOINT COMMITTEE:**

As directed by the Hon'ble NGT (SZ), Chennai the joint committee constituted by the District Collector has inspected M/s. Nagapattinam Vaniyar Sangam on 17.2.2021. Thiru. R. Swaminathan was present during the time of inspection and the Committee had a discussion with applicant regarding the issue related to Honb'le NGT Case. During inspection, Thiru. S.S. Sekar, Secretary, Thiru. R.B. Avudai Thangam, Treasurer and other members of the Nagapattinam Vaniyar Sangam were present and the report is submitted as follows.

- i. Nagapattinam Vaniyaar Sangam is located at Ward No.03, Block No.10, T.S.No.763, Door No.07, Neela Mela Veedhi, Nagapattinam town.
- ii. The building is surrounded by the petitioner's house on north side, Tmt. Selvi's house at south side, Neela Mela Veedhi on eastern side and Thiru.Shaikdawood house on western side.
- iii. It was reported by the Nagapattinam Vaniyar Sangam that the building was constructed with tiled roof and functioning since 1893.

- iv. Earlier, the building was utilized for conducting association meeting, small community functions, utilised for free food to the public (Annatham) during temple functions and also utilized by the Government as temporary shelter for the public during the disaster period.
- v. It was also reported that the existing tiled roof was damaged due to the 'Gaja Cyclone' during 2018. Thereafter, the building has been renovated with RCC roof in the front side, steel sheet roof in the hall and kitchen cum dining area and building is being utilized for marriage function etc., since 2018.
- vi. The total area of the site was measured as 459 Sq.mt. It was observed that the building is constructed with a space at southern side only and without setback on other three sides.
- vii. The northern side wall facing the petitioner's house and southern side walls of the Vaniyar Sangam building was found in damaged condition.
- viii. The above marriage hall is having the seating capacity of 150 numbers.
- ix. Sewage along with waste water such as washing of utensils & kitchen floor generated from the marriage hall is being discharged into underground sewer system provided by Nagapattinam Municipality. In this regard, the Nagapattinam Municipality has raised a demand notice to the Vaniyar Sangam towards underground drainage (UGD) charges during the period 2018-19 (**Copy Enclosed vide Annexure - X**).
- x. The marriage hall is using firewood as fuel for cooking purpose and not provided Air Pollution Control measures in the kitchen area.

- xi. No D.G Set is available within the premises. In this regard, it was reported that the D.G set will be bought out on hire basis by the party itself during the functions. After function, the D.G Set will be taken out from the premises.
- xii. The solid wastes such as bio degradable & recyclable waste generated during functions is collected and reported to be disposed through local body, but no agreement has been made with Municipality.
- xiii. The Nagapattinam Vaniyar Sangam has not obtained Building Plan permission from the Municipality.
- xiv. The Nagapattinam Municipality has already issued notices under TamilNadu District Municipal Act'1920 for unauthorized construction of the building and TamilNadu Town and Country Planning Act'1971 for lock and seal the building.
- xv. Subsequently, Thiru. S.S Sekar, Secretary of Nagapattinam Vaniyar Sangam has filed case vide O.S.No.167/2020 before the Hon'ble District Munsifs Court, Nagapattinam against demolishing notice issued by the Municipality on 29.7.2020. The case is pending with the Hon'ble District Munsifs Court, Nagapattinam.
- xvi. Further, Show Cause Notices were issued by the TNPC Board on 16.2.2021 under Water (P&CP) Act'1974 as amended and Air (P&CP) Act'1981 as amended for not provided APC measures to the Kitchen area and operating the Vaniyar Sangam building without obtaining Consent of the Board.
- xvii. The Nagapattinam Vaniyar Sangam vide their letter dated 19.2.2021 addressed to the Joint Committee informed that the above building will be utilized for the purpose of welfare and other activities of Sangam only in future and also assured to comply with Government Rules **(Copy Enclosed vide Annexure-XI)**.

**E) Compliance of Guidelines issued by the CPCB in connection with Hon'ble NGT (PB) in O.A. No. 400 of 2017.**

**1) Water Pollution:**

The sources of sewage and waste water generation from the marriage hall are as follows.

1. Sewage
2. Washing of Utensils
3. Washing of kitchen floors

Sewage along with waste water such as washing of utensils & kitchen floor generated from the marriage hall is being discharged into underground sewer system provided by Nagapattinam Municipality. In this regard, the Nagapattinam Municipality has raised a demand notice to the Vaniyar Sangam towards underground drainage (UGD) charges during the period 2018-19 which is treated through Sewage Treatment Plant to handle 9.63 MLD of sewage generated from the Nagapattinam Municipality. The STP is in operation and issued with Consent of the Board.

**1a) Ground Water Extraction:**

There is no bore well inside the premises of marriage hall. However, the well closed with concrete slab is existing inside the kitchen area and rain water from the roof top is collected in the well and the unit is utilizing well water as well as water supplied by the Nagapattinam Municipality for their activities.

**1b) Water Conservation Measure:**

The rain water from the roof top is collected in the well provided inside the kitchen area.

**2) Air Pollution:**

It is submitted that no D.G Set is available within the premises. The source of Air Pollution is from the Kitchen area. Marriage hall is using firewood as fuel for

cooking purpose and not provided Air Pollution Control measures in the kitchen area. Also, it was observed that there is no coal fired tandoor in the marriage hall.

*2a) Energy Conservation Measures:*

It is submitted that the marriage hall has provided LED bulbs and not provided the Solar Energy system. There is no parking facility available for marriage hall since it is located on the side of Neela Mela Veethi, Nagapattinam Town. Also, there is no adequate area is provided within the premises of the marriage hall for parking of vehicles.

*3) Solid Waste Management:*

The sources of Solid Waste generation are as follows.

1. Kitchen waste
2. Use of disposal plastic item such as plastic Bottles
3. Leftover food items

The maximum generation of solid waste during function is about 500Kg. The bio degradable waste such as kitchen waste & leftover food items are disposed through local body. The recyclable waste such as Plastic Bottles generated during functions is collected and reported to be disposed through local body, but no agreement has been made with Municipality. There is no generation of hazardous waste such as used oil and used batteries.

*4) Noise Pollution:*

It is submitted that the loud speakers are used during the marriage functions which may cause nuisance to the petitioner as well as public. Busting of crackers during marriage procession also being carried.

*5) Infrastructure issues related to parking etc.:*

It is submitted that fire & safety measures are not available and also not obtained NOC from the Department of TamilNadu Fire & Rescue Services.

6) Status of Consent of the TNPCB:

The unit has not applied for Consent of the Board and operating without obtaining Consent to Operate of the Board. Hence, Show Cause Notices were issued by the TNPC Board on 16.2.2021 under Water (P&CP) Act'1974 as amended and Air (P&CP) Act'1981 as amended for not provided APC measures to the Kitchen area and operating the Vaniyar Sangam building without obtaining prior Consent of the Board giving 15 days time to furnish the reply for the Show Cause Notices.

**CONCLUSIONS OF THE COMMITTEE:**

- i. It is submitted that the unit has filed a case before District Munsifs Court, Nagapattinam in OS.No.167/2020 against the notice issued by the Nagapattinam Municipality. Hence, the further course of action will be initiated after the outcome of the court order.
- ii. It is submitted that the Show Cause Notices were issued to the unit by the TNPC Board for the violations stated therein and further course of action will be initiated against the unit by TNPC Board and assessment of environmental compensation will be calculated after receipt of reply from the unit.

Submitted interim report to the Hon'ble NGT (SZ), Chennai, please.

Encl: Copy of Annexure - I to XI.

Item No. 2:

BEFORE THE NATIONAL GREEN TRIB  
SOUTHERN ZONE, CHENNAI

Original Application No. 18 of 2021 (SZ)

(Through Video Conference)

IN THE MATTER OF:

Mr. R. Swaminathan,  
Nagapattinam

...Applicant(s)

Verses

The District Collector,  
Nagapattinam and others.

....Respondent(s)

Date of hearing: 25.01.2021.

CORAM:

HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER

HON'BLE MR. SAIBAL DASGUPTA, EXPERT MEMBER

For Applicant(s): Mr. M. R. Gokul Krishnan

For Respondent(s): Sri. Dr. V. R. Thirunarayanan for R1, R2 R3,  
R5 & R8

Sri. P. Srinivas through

Sri. N. K. Ponraj for R4

Sri. Abdul Saleem through

Sri. Karthikeyan for R6

Sri. C. Kasirjan through

M/s. Meena for R7

ORDER

1. The grievance in this application is regarding the functioning of the Marriage Hall by the 9<sup>th</sup> respondent in Nagapattinam

Municipality without getting necessary permission and consent from the authorities as has been contemplated in the decision of the Principal Bench of National Green Tribunal, New Delhi in O.A. No. 400 of 2017 (*Westend Green Farms Society Vs. Union of India & Others*).

2. According to the applicant, originally the building wherein Marriage Hall is functioning at present was declared unfit for human habitation and ignoring that direction, 9<sup>th</sup> respondent had converted the same into a Marriage Hall without complying with the necessary formalities of getting permission and consent from the authorities and without providing necessary mechanism for dealing with the solid waste and other waste generated as per the rules.
3. When the matter came up for hearing for admission today through Video Conference, Sri. M. R. Gokul Krishnan represented the applicant. Sri. Dr. V. R. Thirunarayanan represented respondents 1, 2, 3, 5 & 8; Sri. P. Srinivas through Sri. N. K. Ponraj represented 4<sup>th</sup> respondent, Sri Abdul Saleem through Sri. Karthikeyan represented 6<sup>th</sup> respondent and C. Kasirajan through M/s. Meena represented 6<sup>th</sup> respondent.
4. On going through the allegations made in the application, we are satisfied that there arises a substantial question of environment as the question is regarding the non-compliance of the directions

issued by the Principal Bench of National Green Tribunal in a similar issue on the basis of the reports obtained from the Central Pollution Control Board in this regard and also the non-compliance of the directions issued by the Central Pollution Control Board to the State Pollution Control Board in respect of the same issues as to what are all the things to be followed by them before permitting such institutions to operate. So the application is admitted.

5. The applicant is directed to take steps to serve notice on the respondents by Registered post with acknowledgement due, by e-mail and also by dusthi if possible and produce proof of service on them by filing an affidavit as per rule
6. The applicant is also directed to serve a copy of the application along with the documents produced to the standing counsel appearing for respondents 1 to 8 within a week and to produce proof of such service by filing proper affidavit as per rules.
7. The applicant is also directed to produce necessary requisites along with postal cover and the necessary postal stamps before this Tribunal within a week, so as to enable this Tribunal to send notice to all the respondents through Tribunal, to ensure service on them, so as to enable this Tribunal to proceed against them, if they did not appear in their absence in accordance with law.

8. In order to ascertain the genuineness of the allegations made in the application and non-compliance of the pollution laws by the 9<sup>th</sup> respondent and also to ascertain as to whether any action has been taken, if there is any violation in such operation, we feel it appropriate to appoint a joint committee comprising of, (1) The District Collector, Nagapattinam District or a Senior Officer not below the rank of Assistant Collector or Revenue Divisional Officer to be deputed by him (2) The Municipal Commissioner, Nagapattinam Municipality or a Senior Officer who is dealing with such matters as designated by the Municipal Commissioner (3) a Senior Officer to be deputed by the Chairman, Tamil Nadu State Pollution Control Board (TNPCB) to inspect the area in question to submit a factual as well as action report if there is any violation found.
9. The committee is directed to ascertain as to whether the 9<sup>th</sup> respondent has complied with all the pollution norms and also obtained necessary permission as has been directed by the Principal Bench in O.A. No. 400 of 2017 and whether they are having all necessary licences and pollution control mechanism to deal with the waste generated in the premises at the time of conducting functions as required under Solid Waste Management Rules 2016, and whether they have obtained necessary permission for the purpose of extracting water for

their use and whether they have obtained necessary permission for the purpose of converting the house which is intended for domestic purpose into commercial purpose and whether there is any damage caused to the environment on account of the violations committed by the 9<sup>th</sup> respondent Association, namely Nagappattinam Vaniyar Association and if so, the committee is directed to assess the environmental compensation to be recovered from them apart from initiating necessary action if any violation is found in accordance with law.

10. The Municipal Corporation, Nagapattinam Municipality will be the nodal agency for co-ordination and for providing necessary logistics for this purpose.

11. The Tamil Nadu State Pollution Control Board is also directed to submit an independent report regarding the action taken by them as regulator who are bound to implement the directions issued by the Central Pollution Control Board in respect of certain matters on the basis of directions given by the Principal Bench of National Green Tribunal in O. A. No. 400 of 2017 as mentioned above.

12. The applicant is also directed to submit a set of papers to the members of the committee within a week, so as to avoid the delay in submitting the report.

13. The Tamil Nadu State Pollution Control Board as well as the committee is directed to submit the report to this Tribunal on or before 24.02.2021, by e-filing in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF along with necessary hard copies to be produced as per rules.

14. The Registry is directed to communicate this order to the members of the committee, Tamil Nadu State Pollution Control Board as well as the official respondents immediately through e-mail, so as to enable them to comply with the direction and for filing their independent response to the allegations made in the application and also for filing their independent report as directed by this Tribunal.

15. For appearance of parties and consideration of report and also for completion of pleadings, post on 24.02.2021.

.....J.M.  
(Justice K. Ramakrishnan)

.....E.M.  
(Shri. Saibal Dasgupta)

O. A. No.18/2021, (SZ)  
25<sup>th</sup> January, 2021. Sr.

**PROCEEDINGS OF THE DISTRICT COLLECTOR, NAGAPATTINAM**  
**PRESENT: Thiru. Praveen P Nair, I.A.S.,**

R.C.No.1481/2021/R.D.10,

Dated: 15.02.2021

**Sub:** Committee – Joint Committee - Nagapattinam District -- Orders of the National Green Tribunal dated.25.01.2021 – Constitution of Joint committee for inspection against unauthorized building constructed in Nagapattinam Municipal area – Orders issued.

- Ref:** 1) Orders received from National Green Tribunal dated: 25.01.2021 in O.A. No.18/2021(SZ).  
2) KRS Associates Letter Dated:08.02.2021  
3) And other connected records.

15.02.2021

**order:**

The District Collector, Nagapattinam is hereby constituted a Joint Committee as per directions of NGT in the reference 1<sup>st</sup> cited, comprising of the following officers to inspect the functioning Marriage Hall by Mr. Balakumar, President, No.7, NeelaMela Veedhi, Nagapattinam Vaniyar Association at Nagapattinam Municipal area.

S.No.	Name of Designation of Member	Description of Committee
1	The Revenue Divisional Officer, Nagapattinam.	Member – Representing District collector
2	District Environmental Engineer, Tamilnadu Pollution Control Board, Nagapattinam	Member
3	The Municipal Commissioner, Nagapattinam	Nodal Member

The Joint Committee is directed to ascertain the genuineness of the grievances mentioned in the application is regarding the functioning of the Marriage Hall by Mr. R.Swaminathan in Nagapattinam Municipality without getting necessary permission and consent from the relevant authorities. And also the following measures were taken during the inspection and send the report before 19.02.2021:

1. To ensure Mr. Balakumar Administrator has complied with all the pollution norms and also obtained necessary permission as has been directed by the Principal Bench in O.A. No. 400/2017.
2. To ensure they are having all necessary licenses and pollution control mechanism to deal with the waste generated in the premises at the time of conducting functions as required under Solid Waste Management Rules 2016.

...2)

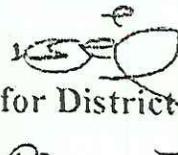
3. To ensure they have obtained necessary permission for the purpose of extracting water for their use and obtained necessary permission for the purpose of converting the house which is intended for domestic purpose into commercial purpose.
4. To ensure there is any damage caused to the environment on account of the violations committed by the Mr. Balakumar, President, Namely Nagapattinam Vaniyar Association.
5. The committee is directed to assess the environmental compensation to be recovered from them apart from initiating necessary action if any violation is found in accordance with law.

Sd./Praveen P Nair  
District Collector,  
Nagapattinam

To

1. The Revenue Divisional Officer, Nagapattinam.
2. The Municipal Commissioner, Nagapattinam.
3. The District Environmental Engineer, Tamilnadu Pollution Control Board, Nagapattinam –is directed to submit the independent report to the District Collector before 19.02.2021 and to submit the report to the National Green Tribunal on or before 24.02.2021.

//t.c.b.o//

 16 2 2021  
for District Collector.  
16.2.21

ANNEXURE - III

-20-



நாகப்பட்டினம் நகராட்சி  
அறிவிப்பு

நகராட்சி அலுவலகம்,  
நாகப்பட்டினம்

ந.க.எண்.எப்.1/1515/2020

நாள்: 29-07-2020

துலிம்நாடு மாவட்ட நகராட்சிகளின் சட்டம் 1920 பிரிவு 218 மற்றும் 313, 339, 340 மற்றும் 344 கீழ் வழங்கப்படுகிறது.

நாகப்பட்டினம் நகரம் வார்டு எண். 3, பிளாக் எண்.10, நகரளவு எண்.763 கதவு எண் 7, நீலா மேல வீதியில் அமைந்துள்ள வாணியர் சங்க கட்டிடம் ( பழைய திருமண கட்டிடம் ) தரைதளம், மற்றும் முதல் தளம், மிகவும் சிதிலமடைந்து பாதுகாப்பின்றி, தரைத்தளத்தில் வடபுறம் கவர் மற்றும் தென்புறம் கவர் ஆபத்து ஏற்படுத்தும் வகையில் உள்ளது.

மேலும் அபாயகரமான கட்டிடமாக உள்ளதால் பொது மக்கள் பயன்பாட்டிற்கு உகந்ததாக இல்லை, இதனால் பொருள் சேதமோ, மற்றும் உயிர் சேதமோ ஏற்படுமாயின் அதற்க்கு தாங்களே முழு பொறுப்பாவீர்கள். எனவே இவ்வறிவிப்பு கிடைத்தவுடன் மேற்படி கட்டிடத்தை காலி செய்யவும், மேலும் மேற்படி கட்டிடத்தின் பழைய கவரை 75 நாட்களுக்குள் இடித்து அப்புறப்படுத்தி கொள்ளுமாறு இதன் மூலம் அறிவிக்கப்படுகிறது.

  
ஆணையர்

நாகப்பட்டினம் நகராட்சி

பெறுநர்:

கட்டிட உரிமையாளர் பெயர்: பாலகுமார் (நிர்வாகி)

நாகப்பட்டினம் வாணியர் சங்கம்.

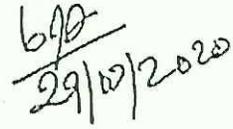
7 நீலா மேல வீதி,

நாகப்பட்டினம் நகரம் .

நகல் : 1.மாவட்ட ஆட்சியர் நாகப்பட்டினம் அவர்களுக்கு பணிநிறுப்பப்படுகிறது .

2.திரு.சுவாமிநாதன் த/பெ. ராமதாஸ்,

8, நீலா மேல வீதி , நாகப்பட்டினம் நகரம்.

  
29/7/2020



TPO  
2/10/20

பெயர் :

23.10.2020

1. லாரீதிர. மாவட்ட ஆட்சியர் அலுவலர், மாவட்ட ஆட்சியர் அலுவலகம், நாசர்ப்பட்டினம்.
2. லாரீதிர. நகராட்சி ஆலையர் அலுவலர், நகராட்சி அலுவலகம், நாசர்ப்பட்டினம்.



அய்லா,

0023311

இந்த அறிவிப்பு நாசர்ப்பட்டினம் மாவட்டம், நாசர்ப்பட்டினம் டவுன், நெ.7-நீலா மேலவீதியில் உள்ள " நாசர்ப்பட்டினம் வானியர் சங்கம் " சார்ப்பாக அதன் செயலாளர் திரு. என். என். சேகர் செட்டியார் தந்த தகவலில் பெயர் கொடுக்கப்பட்டுள்ளது.

எனது அபிப்பிராயம் செயலாளர் உள்ள நாசர்ப்பட்டினம் வானியர் சங்கம் எப்போது ஒருங்கிணைந்த செயல்பாட்டில் சங்கமாகும். இதன் தலைவராக தற்போது வி.சுப்பிரமணியன் செட்டியார் எப்போதும் பொருளாளராக ஆகிய தங்கம் செட்டியார் ஆட்சியர் சங்கம் பொறுப்பில் இருந்து வருகிறார். இந்த சங்கத்திற்கு பொருத்தமாகவும், வானியர் பூங்காவை தனித்தனியாகப் பொது மக்களும் பயன்படுத்தும் வகையில் ஒரு கட்டிடம் நாசர்ப்பட்டினம் நகரம், வார்டு எண்.3 , பிளாட் எண்.10, நகராட்சி எண் 763 , கதவு எண் .7 நீலாமேலவீதியில் அமைக்கப்படும். இந்த கட்டிடம் வானியர் சமுதாய மக்கள் , சபா நிர்வாகிகள் மற்றும் சிறிய அளவில் சபா நிர்வாகிகள் நடத்துவதற்கு குறைந்த வாகடவகை பயன்படுத்தப்பட்டுப் பெயர் காண்புகளில் அரசு பயன்பாட்டிற்காகவும் இயல்பாகக் கொடுத்த பொது பயன்பாட்டில் இருந்து வருகிறது.

இந்த கட்டிடம் நில உரிமையாக இருந்து அதன் மேலில் அதனை அடிப்படையாக கொண்டு பொருள் புரக்கப்படும் செயல்பாட்டில், புதிய கட்டிடத்தில் தான் வசூலாக கட்டியதாக இருந்து வருகிறது. உடன்த ஆர்.பி.பி. போது இந்த கட்டிடம் பாதிப்படைந்த போது அதனை உரிய கட்டிட பொருளாளர்களின் ஆலோசனையின்படியும் அபிவிருத்தி செய்து இந்த கட்டிடம் தான் ஆர்.பி.பி. மீட்டும் வசூலாக கட்டியதாக புதிய கட்டிடத்தில் பயன்பாட்டில் இருந்து வருகிறது. இந்த கட்டிடம் பண ஆக்கிரமணமாக மேற்கண்ட பயன்பாட்டில் இருந்து வருவது குறித்து பொது மக்களுக்கு எதிர்ப்பாக ஆட்சேபகரமாக இருக்கா. அதற்கு எதிர்ப்பாக அதன் நெரு வானியர் எவரும் எதிர்ப்பு இல்லாமல் இந்த கட்டிடம் பயன்பாட்டில் ஆட்சேபகரமாக செயல்பாடு.

நாசர்ப்பட்டினம் டவுன் நகரம் 0 நீலா மேலவீதியில் குடியிருப்பு கொடுக்கின்ற



SUBRAHMANIAM, M.A., B.L.,  
ADVOCATE - HIGH COURT, MADRAS



Camp Office : Plot No.96,  
Mollu Banglow Nagar,  
Kadampadi,  
NAGAPATTINAM,  
Pincodo - 611001.

Email : kms.advocate67@gmail.com  
Cell : 9443395081

23-

- 3 -

நகராட்சி நிர்வாகம் மாவட்ட ஆட்சியரிடம் தேர்தலுக்கான கட்டிடப்பாடிகள் இருந்து வருவதற்கான நகராட்சி ஆணையரின் சட்ட விதேச செயலகம் கமிஷனரிடம் உரிய நடவடிக்கை எடுப்பதற்கும் தயவு செய்து அரசு மூலம் அறிவிக்க வந்தபடிப்பிடுகின்றது.

எனவே இந்த அறிவிப்பு சம்பந்தம் உடல் நலப்பகுதி மாவட்ட ஆட்சியர் அவர்களின் இந்த அறிவிப்பின் குறிப்பிடப்பட்டுள்ள ஒரு சந்தர்ப்பம் சார்ந்த பல்பாட்டிகள் உடல் நலப்பகுதி உரிய ஆர்டர் செய்தும், பரிசீலனைக்கு நகராட்சி ஆணையர் மூலம் உட்கார் 29.07.2020 தேதியிட்டு அனுப்பப்பட்டுள்ள அறிவிப்புகள் மீது செய்த உத்தரவுகளுக்கும் இதற்கும் சம்பந்தம் இல்லை எனப்படுகிறது. மேலும் தம்மளவு 2ம் இலட்சத்தில் நகராட்சி ஆணையர் உடனடியாக கட்டிட வசதிகள் இல்லாத கட்டிடத்தை ஆர்டர் செய்த உட்கார் திட்டமிட்டு நகராட்சி ஆணையர் அனுப்பியுள்ள சட்டவிரோதமாக 29.7.2020 அறிவிப்புகள் திருப்பி பெற்றுக்கொள்ளும்படி இதற்கும் சம்பந்தம் இல்லை எனப்படுகிறது. இந்த அறிவிப்பு சம்பந்தமாக மாவட்ட ஆட்சியர், நகராட்சி ஆணையர் ஆகியோர் இதனை கோரியும் எடுத்து இது சம்பந்தமாக மேற்கொள்ளும் நடவடிக்கைகளைக் குறித்து எவ்வாறாக இருக்கும் அதன் விபரத்தை எழுத்துப்பூர்வமாக தெரிவிக்கும்படி இதன் மூலம் சம்பந்தம் இல்லை எனப்படுகிறது. தவறுகின்ற சம்பந்தப்பட்ட அரசு அலுவலர்களின் தலைப்பில் பெரிமல் அவர்களின் அலுவலக பதவியில் பெரிமல் சட்டப்பூர்வமாக நடவடிக்கைகள் எடுக்கப்படும் என்பதற்கும். அதற்கும் உரிய பரிசீலனைகளை மாவட்ட ஆட்சியர் செய்வார் நினைக்கின்ற தீர்மானம். தயவு செய்து உரிய நடவடிக்கைகளை நடவடிக்கை எடுக்கப்படும் என்பதற்கும் இதன் மூலம் அறிவிக்க.

23/10/2020  
Subrahmaniam

ANNEXURE - V  
நாகப்பட்டினம் நகராட்சி

-24-

நகராட்சி அலுவலகம், நாகப்பட்டினம்

தேதி: 18/08/2020

இடைநிலை உத்திரவு 216 (1) & (2) 205-(1)-&(2)  
இதுவரை திருத்தப்பட்ட 1920 வருடத்திய தமிழ்நாடு மாவட்ட  
நகராட்சிகள் சட்டத்தின் 216 (1) & (2) 205-(1)-&(2)  
பிரிவின்படி பிறப்பிக்கப்பட்ட இடைநிலை

IV

ஆணையும், அறிவிப்பும்.

எண். அ.அ.க. எண்: 25/2020 (ந)-II / F1

ஈயா,

நகரளவு எண்.....  
தொகுதி எண்.....  
கதவு எண்.....7..... மனை எண்.....  
தெருவின் பெயர் .....திரு. வி. சிவசுந்தரி.....  
மனைப்பிரிவின் பெயர்.....

திரு/திருமதி. பிரதிபதி சிவசுந்தரி. அவர்களுக்கு தங்கள் நகராட்சி சட்டத்தின் 179/199/208/209 பிரிவின்படியும் அரசினரால் ஏற்படுத்தப்பட்ட கட்டிட விதிகளுக்கு மாறாகவும் நகராட்சி ஆணையர் அவர்களிடம் உரிமையாணை பெறாமலே / கொடுக்கப்பட்ட உரிமையாணைக் கட்டுப்பாடுகளுக்கும் ஒப்புதல் அளிக்கப்பட்ட படங்களுக்கும் மாறுதலாக கீழே குறிப்பிட்டுள்ள விபரப்படி கட்டிடம் கட்டிக்கொண்டிருப்பதாக / கட்டி முடிந்திருப்பதாக தெரிய வருகிறது.

கட்டிடத்தை ஒப்பளிக்கப்பட்ட படங்களின் படையும் உரிமையாணைக் கட்டுப்பாடுகளின் படையும் கட்டி விதிநகரின் படையும் இந்த இடைநிலை ஆணை கிடைத்த நாட்களுக்குள் திருத்த அமைக்க வேண்டும் என்பது இதனால் தங்களுக்கு அறிவிக்கப்படுகிறது.

அங்கீகரிக்கப்பட்ட வரைபடத்திற்கு மாறாக கூடுதலாகவும் / மாறுதலாகவும் உரிமையாணை பெறாமல் கட்டியிருப்பதைத் தாங்கள் இடித்துவிட வேண்டியது. மேலும் இந்த ஆணையின்படி செய்து முடிக்கும் வரை தாங்கள் கட்டிட வேலையில் மேற்கொண்டு ஒன்றும் செய்யக்கூடாது.

இந்த இடைநிலை ஆணை கிடைத்த மூன்று நாட்களுக்குள் இந்த ஆணையை ஏன் உறுதி செய்யக்கூடாது என்பதற்கு தகுந்த காரணங்களிருந்தால் எழுத்து மூலமாய் அறிவிக்க வேண்டியது தவறினால் இடைநிலை ஆணை உறுதி செய்து மீட்டிடுவது மேல் நடவடிக்கை தமிழ்நாடு நகராட்சிகளின் சட்டப்படி தொடரப்பட்டு வழக்கு மன்றத்தில் வழக்கு தொடரப்படும்.

கட்டிடத்தின் விபரம்: திரு. வி. சிவசுந்தரி கட்டுவது திரு. வி. சிவசுந்தரி கட்டுவது திரு. வி. சிவசுந்தரி கட்டுவது திரு. வி. சிவசுந்தரி கட்டுவது

11.20m x 4.50m

திரு. வி. சிவசுந்தரி

அலுவலகம் (மேலம்)

7639600993

பெறுநர்  
திரு/திருமதி.

பிரதிபதி சிவசுந்தரி

திரு. வி. சிவசுந்தரி  
திரு. வி. சிவசுந்தரி  
திரு. வி. சிவசுந்தரி

திரு. வி. சிவசுந்தரி

ஆணையர்

நாகப்பட்டினம் நகராட்சி

18/08/2020

ANNEXURE - VI  
நாகப்பட்டினம் நகராட்சி

-25-

நகராட்சி அலுவலகம்,  
நாகப்பட்டினம்  
தேதி: 15/09/2020

1920 ஆம் ஆண்டு திருத்தப்பட்ட தமிழ்நாடு மாவட்ட நகராட்சிகளின் சட்டத்தின் 216 (3) 205-3) வது பிரிவின் கீழும் பிரிவு 338, 339, 340, 344 ஆயியவற்றின் கீழும் பிறப்பிக்கப்பட்ட உறுதி செய்யப்பட்டன ஆணை.

எண். 21/2020/TPI-II/F

நாள் : .....

பார்வை: கிவ்வலுவலக 15/09/2020 தேதிய த.மா.ந.சட்டப்பிரிவு கிடைநிலை ஆணை.

தங்களுக்காக பார்வையில் கண்ட இடைநிலை உத்திரவு \_\_\_\_\_ சார்பு செய்யப்பட்டிருந்தும் இதுவரை மேற்படி ஆணையை ஏன் ஊர்ஜிதம் செய்யக்கூடாது என்பதற்கு தெளிவான காரணங்கள் தெரிவிக்காததால் / தெரிவித்துள்ள காரணங்கள் ஏற்றுக்கொள்ள சடியதாய் இல்லாததால் பார்வையில் கண்ட தங்களது ஆணையை இதன் மூலம் ஊர்ஜிதம் செய்யப்படுகிறது.

பார்வையில் கண்ட இடைநிலை ஆணையில் தெரிவித்துள்ளதை தொடர்ந்து கீழே குறிப்பிட்ட வேலைகள் இந்த ஆணையானது பெற்றுக்கொண்ட ஏழு தினங்களுக்குள் அனுமதியின்றி / மாறுதலாக கட்டியதை அப்புறப்படுத்தி வேண்டும். தவறும் பட்சத்தில் தங்கள் மீது 317ன் கீழ் நீதி மன்றத்தில் குற்றச்சாட்டு தொடர்வதுடன் அனுமதியின்றி மாறுதல்களுடன் கட்டப்பட்ட கட்டிடம் த.மா.ந.சட்டப்பிரிவு 339ன் படி தங்களுடைய பொறுப்பில் நகராட்சி சிப்பந்திகளால் இடித்து அப்புறப்படுத்தப்பட்டு அதற்கான சகல செலவு/தொக்ககளையும் மேற்படி சட்டத்தின் 340 ① 334 பிரிவின் கீழ் உங்களிடமிருந்து வசூல் செய்யப்படும் என்று இதன் மூலம் அறிவிக்கலாகிறது.

வேலையின் விபரம்

12ஆம் பிளாட்டின் Rec கட்டிடம் தரைத்தரம் 6'0" முதல் 6'6" முதல்  
பிளாட்டின் 11.20m x 4.50m  
பிளாட்டின் கீழ் இடைநிலை  
பிளாட்டின் விதி, ஊர்ஜிதம் : 3 , பிளாட்டின் : 10 மதிப்பு  
ஒன்று : 763. சிப்பந்தி ஒன்று : 7

2/3

h  
15/09/2020

ஆணையர்  
நாகப்பட்டினம் நகராட்சி

பெறுநர்  
திரு/திருமதி. பாரதி

உரிமையாளர்  
அத: 7, கோடி சேவைத்  
நாகப்பட்டினம் மதுரை

15/09/2020

Received. 17.10.2010  
R. Sivasubramanian  
Watakmao

## ANNEXURE - VII

நாகப்பட்டினம் நகராட்சி  
அறிவிப்பு  
படிவம் எண். I

-26-

VI

நகர் ஊரமைப்பு சட்டம் 1971-ன் பிரிவு 85 உடன் படிக்கப்பட்ட பிரிவுகள் 56 மற்றும் 57 ஆகியவற்றின் கீழ் அச்சட்டத்தின் பிரிவு 49/47-ன் கீழ் பெறப்படவேண்டிய அனுமதியை பெறாமல் மேற்க்கொள்ளப்பட்டுள்ள கட்டுமாலாத்திற்க்கான அறிவிப்பு

ந.க.எண். 1515/2020/எப்.1

நாள்.18.12.2020

பொருள்	அமலக்கம் - நாகப்பட்டினம் நகராட்சி-நீலா மேல வீதி கதவு எண்.7, வாட்டு எண்.03, பிளாக் எண்.10, நகரளவு எண்.763 - இவ்விடத்தில் கட்டப்பட்டு வரும் அனுமதி பெறாத கட்டிடத்தினை இடித்து இடத்தை பழைய நிலைக்கு கொண்டு வர கோருதல்-தொடர்பாக.
பார்வை	<ol style="list-style-type: none"> <li>1. அரசாணை எண்.289 வீட்டு வசதி மற்றும் நகர்ப்புற வளர்ச்சிதுறை (UD4-1) நாள். 16.12.2010.</li> <li>2. இவ்வலுவலக தமிழ்நாடு மாவட்ட நகராட்சிகள் சட்டம் 1920 பிரிவு 216(1) (2) -ன் கீழான இடைநிலை அறிவிப்பு எண்.25/2020/ tpi-II /F1 நாள்.18.08.2020,</li> <li>3. இவ்வலுவலக உறுதி செய்யப்பட்டதமிழ்நாடு மாவட்ட நகராட்சிகள் சட்டம் 1920 பிரிவு 216(3)-ன் கீழான ஆணை எண்.25/2020 tpi-II /F1 நாள்.15/09/2020</li> <li>4. இவ்வலுவலக தமிழ்நாடு மாவட்ட நகராட்சிகள் சட்டம் 1920 பிரிவு 218 (ம) 313, 339,340 (ம) 344 -ன் கீழான அறிவிப்பு ந.க.எண்.1515/2020 நாள்.29.07.2020.</li> </ol>

-----

1. பொருளில் குறிப்பிட்டுள்ள இடத்தில் கட்டப்பட்டு வரும் தங்களின் அனுமதியற்ற கட்டிடம் நேராய்யு செய்யப்பட்டது. பார்வை 2-ல் கண்ட இவ்வலுவலக அறிவிப்புகளில் அனுமதியற்ற கட்டுமானத்தை அகற்ற உத்திரவிட்டும் இதுவரை மேற்படி கட்டுமானத்தை தாங்களாகவே இடித்து அப்புறப்படுத்திக்கொள்ளவில்லை. மேலும் பார்வை 4-ல் கண்டவாறு மேற்படி கட்டிடத்தின் பின்புறம் உள்ள பழைய கட்டிட சுவர் இடிந்து விழும் நிலையில் உள்ளதால் அதனை இடித்து அப்புறப்படுத்திக்கொள்ளள்ளள்ள அறிவிப்பு <sup>சென்</sup> செய்யப்பட்டுள்ளது.

2. அறிவிப்பினைப் பெற்றுக்கொண்டும் அனுமதியற்ற கட்டிடத்தை அப்புறப்படுத்தாமல் தாங்கள் தொடர்ந்து கட்டிடம் கட்டி வருகிறார்கள். கட்டப்பட்டு வரும் தரைத்தளம் மற்றும் முதல் தளம் கொண்ட பொது உபயோக கட்டிடமாக தமிழ்நாடு ஒருங்கிணைந்த வளர்ச்சி மற்றும் கட்டிட விதிகள் 2019-க்கு முரணாக கட்டப்பட்டு பணி முடியும் தருவாயில் உள்ளது. மேலும் மேற்படி கட்டிடத்திற்கு நகராட்சியிடமிருந்து திட்ட அனுமதி பெற எந்தவித நடவடிக்கையும் மேற்கொள்ளப்படாததால் மேற்படி அனுமதியற்ற கட்டிடத்தினை இவ்வறிவிப்பு

கிடைத்த 30 நாட்களுக்குள் இடித்து அப்புறப்படுத்தி முன்பிருந்த நிலைக்கு கொண்டு வர அறிவிக்கப்படுகிறது.

3. இந்த அறிவிப்பின்படி குறிப்பிட்டுள்ள சாவக்கெடுகிற்குள் தாங்கள் செயல்படத் தவறினால் தமிழ்நாடு நகர் ஊரமைப்பு சட்டம் 1971-ன் பிரிவு 56(2) (a)-ன் படி அனுமதியற்ற கட்டிடத்தினை/ பூட்டுதல் மற்றும் முத்திரையிடுதல், கட்டுமானப் பொருள், ஆயுதம், இயந்திரம், உபகரணம், சாரம், வாகனம் அல்லது அந்த கட்டுமானத்திற்கு உபயோகப்படுத்தப்படும் மற்றும் மலையில் உள்ள இதர பொருளையும் கைப்பற்றுதல் உள்ளிட்ட சட்டப்படியான நடவடிக்கையை இவ்வலுவலகத்தால் தொடர நேரிடும். அவ்வாறு கைப்பற்றப்பட்ட பொருள்கள் பறிமுதல் செய்யப்பட்டு ஏலத்தின் மூலம் விற்கப்படும்.

4. உரிமையாளர் மீது வழக்குக் தொடருதல், பயன்பாட்டை நிறுத்துதல், செலவினத்தை தீர வருவாயின் நிலுவைத் தொகையாக வசூல் செய்தல் மற்ற பிற நகர் ஊரமைப்பு சட்டம் 1971-ன் படியான நடவடிக்கையும் மேற்கொள்ளப்படும் கட்டிடம் முத்திரையிடப்படுமாயின் அவ்வாறு முத்திரையிடப்பட்ட கட்டிட வளாகத்திற்குப் பாதுகாப்பு தர வேண்டியது சட்டப்படி உரிமையாளரின் பொறுப்பாகும் என்பதையும் தாங்கள் கருத்தில் கொள்ளவும்

பெறுநர்:

திரு. S.S. சேகர் செட்டியார்,  
தலைவர், செயலாளர், சிவசுந்தரம் துறைமுகம்  
நாகப்பட்டினம் வாணியர் சங்கம்,  
எண்.7, நீலா மேல வீதி,  
நாகப்பட்டினம் நகரம்.-611001.

நகல்:

1. மாவட்ட ஆட்சித்தலைவர் அவர்களுக்கு பணிந்து சமர்ப்பிக்கப்படுகிறது.
2. திரு. ஆர். சாமிநாதன்,  
எண்.8, நீலா மேல வீதி,  
நாகப்பட்டினம் நகரம்-611001.

அனுப்பப்பட்டது  
8-1-2021

18/12/2021

18/12/2021

ஆணையர்,  
நாகப்பட்டினம் நகராட்சி



05/67/2020

2020 ம் 12 ஆம் திதி அ.வ. வியாஜ்ஜிய நம்பர்

11.01.2020

மாண்புமிகு தாசில்தாரிடம் ஸ்தல அலுவலரிடம் நம்பர் கோர்ட்டு

தாசில்தாரிடம் ஸ்தல அலுவலர் அலுவலர் 7-நாடா மெட்ரோபிளான் எஸ்.எஸ்.சென்ட்ரல்-வாதி  
தாசில்தாரிடம் அலுவலர் செயலாளர் எஸ்.எஸ்.சென்ட்ரல்-வாதி  
சென்ட்ரல் அலுவலர்



சுமையர், தகராட்சி அலுவலர், தாசில்தாரிடம் பிரதிவாதி

003102

பிரதீப உறுத்தல்களின் பரிசீலனை கோரி

ஹெ நம்பரில் வாதி உங்கள் பேரில் பிரதீப கண்டபடி பரிசீலனை பெற வியாஜ்ஜியம் தொடர்ந்திருக்கிறபடியால் ஹெ தாவாவுக்கு மறுமொழி சொல்லும் பொருட்டு 2020 12 21 ம் 11 வ. யில் பகல் 10 மணிக்கு நீர் இந்தக் கோர்ட்டில் நேரிலே ஆஜராகும்படி அல்லது ஒரு பள்ளிக்கு சங்கதிகளைக் கிரமமாய்த் தெரிவித்து ஹெ வியாஜ்ஜியத்தைப் பற்றிய முக்கியமான சகல கேள்விகளுக்கும் பதில் சொல்லக்கூடியவராகியோ அப்படிப்பட்ட சகல கேள்விகளுக்கும் மறு மொழி சொல்லக்கூடிய யாதொரு நபரை அவரோடு சேர்த்தோ அந்த பள்ளி ஆஜர்படுத்தும்படி உமக்கு இந்த சம்மன் பிறப்பிக்கப்படுகிறது அப்படி ஆஜராவதற்கு நிஷ்கரிசை பண்ணப்பட்ட

தினமானது ஹெ வியாஜ்ஜியத்தை முடிவாய் பைசல் செய்வதற்காக வியாஜ்ஜியத்தில் விரதாம்சங்களை தீர்மானிப்பதற்காக நியமிக்கப்படுகிறபடியால்

உம்முடைய பிரதிவாதத்திற்கு எவர்களுடைய சாட்சியத்தை நம்ப உத்தேசிக்கிறீரோ அப்படிப்பட்ட சகல துஸ்தாவேஜைகளையும் அந்த தினத்தில் ஆஜர்படுத்த தயாராக இருக்க வேண்டும் ஆஜர்படுத்தும்படி உமக்கு கட்டளையிடப்படுகிறது.

முன்னே சொல்லியுள்ள தினத்தில் நீர் ஆஜராகாதவறிவிட்டால் நீர் இல்லாமலிருக்கையிலேயே ஹெ வியாஜ்ஜியம் விசாரித்து தீர்மானிக்கப்படுமென்று இதன் மூலமாகத் தெரிந்து கொள்ளக்கூடவர். எச்சரிக்கை : தவிரவும் சார்வு செய்ய விலாசமொன்றை நீர் மேலே கண்ட தேதிக்கு முன் தூக்கல் செய்ய தவறினால் உம்முடைய எதிர்வாதம் தள்ளுபடி செய்யப்படுமென்று அறியவும்.

20 20 ம் 12 21 ம் 11 வ. யில் நம்முடைய கையெழுத்தும் கோர்ட்டு முத்திரையும் போடப்பட்டது.

Advocate

GENERAL NAZIR  
District Court  
Nagapattinam.



















பாதி தரப்பில் கண்டுபிடிக்கப்பட்ட 7 விதி 14 க்கீழ் தாக்கீதம் செய்த குற்றவாளிகளின் பட்டியல்

வ. எண்.	தேதி	குற்ற விவரம்	குற்றம்
1.	09.02.1893	புது சென்னைப்பேட்டை குடியேற்றம்	நாசம்
2.	21.02.2008	பாதி தரப்பில் புது சென்னை குடியேற்றம்	நாசம்
3.	11.09.2019	பாதி தரப்பில் சென்னை குடியேற்றம்	நாசம்
4.		பாதி தரப்பில் சென்னை குடியேற்றம்	
5.		பாதி தரப்பில் சென்னை குடியேற்றம்	சென்னை குடியேற்றம்
6.	2017-2018 2018-2019 2019-2020	பாதி தரப்பில் சென்னை குடியேற்றம்	சென்னை குடியேற்றம்
7.	12.11.2020	பாதி தரப்பில் சென்னை குடியேற்றம்	சென்னை குடியேற்றம்
8.		பாதி தரப்பில் சென்னை குடியேற்றம்	சென்னை குடியேற்றம்
9.	31.10.2020	பாதி தரப்பில் சென்னை குடியேற்றம்	சென்னை குடியேற்றம்
10.	25.07.2020	பாதி தரப்பில் சென்னை குடியேற்றம்	சென்னை குடியேற்றம்
11.	29.07.2020	பாதி தரப்பில் சென்னை குடியேற்றம்	சென்னை குடியேற்றம்
12.	10.10.2020	பாதி தரப்பில் சென்னை குடியேற்றம்	சென்னை குடியேற்றம்
13.	16.10.2020	பாதி தரப்பில் சென்னை குடியேற்றம்	சென்னை குடியேற்றம்
14.	20.10.2020	பாதி தரப்பில் சென்னை குடியேற்றம்	சென்னை குடியேற்றம்
15.	20.10.2020	பாதி தரப்பில் சென்னை குடியேற்றம்	சென்னை குடியேற்றம்



- 11 -

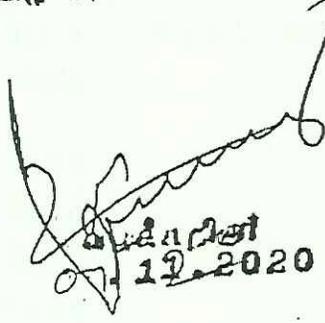
16.

3ம் பிரதமர் இட அறிவிப்பு  
பெரியவாங்கலத்திலிருந்து தாயகம்

17.

21.10.2020

3ம் பிரதமர் அமைச்சர் இடம்  
அமைச்சரவை அமைப்பு பற்றிய  
அறிவிப்பு

  
12.2020

DISTRICT MUNICIPAL COURT  
NAGAPATTINAM  
09 DEC 2020  
H. S. SIVARAJAN

ANNEXURE - IX

-41-

BY RPAD



TAMIL NADU POLLUTION CONTROL BOARD

O/o District Environmental Engineer  
Tamil Nadu Pollution Control Board  
Collectorate Master plan Complex  
Nagapattinam - 611 003

Proceedings No. F.NPM.NA- 001/OS/DEE/TNPCB/NPM/W/2021, Dated: 15.2.2021.

Sub:	TNPCB Board – Industries – M/s. Nagapattinam Vaniyar Sangam, No. 7 Neeala Mela Veethi, Nagapattinam Town, Nagapattinam District – Operating the unit without obtaining prior Consent of the Board - Issue of Show Cause Notice under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 to the unit – Reg
Ref:	Inspection of your unit by TNPCB officials on 15.2.2021.

TamilNadu Pollution Control Board serves this notice on you as occupier of the unit of M/s. Nagapattinam Vaniyar Sangam, No. 7, Neeala Mela Veethi, Nagapattinam Town, Nagapattinam District (hereinafter referred to as the 'unit') for contravening the provisions of Section 25 of the Water (Prevention and Control of Pollution) Act 1974 as amended in 1988 (here in after referred to as the 'Act').

Whereas your unit of M/s. Nagapattinam Vaniyar Sangam, No. 7, Neeala Mela Veethi, Nagapattinam Town, Nagapattinam District was inspected on 15.2.2021. During inspection, it was noticed that the unit was under operation without obtaining prior consent of the Board under the Act.

Thereby you are violating the provisions of Section 25 of the Act, which are offences punishable under Section 44 of the Act with imprisonment for a term which shall not be less than one year and six months, but which may extend to six years and with fine.

Hence, you are directed to show cause within fifteen days from the date of receipt of this notice as to why penal action for offences punishable under Section 44 of the Act should not be initiated against the unit under the provisions of the Section 25 of the Act and also to show cause as to why directions under Section 33A of the Act should not be issued for closure of the unit, stoppage of power supply, water supply etc. to the said unit.

DESPATCHED  
15.2.2021

It is informed that non-receipt of any reply within the prescribed period will be construed that you have no satisfactory explanation to offer for the above said contraventions and action will be taken on merits in accordance with law

*P. Prasad*  
15/02/24  
District Environmental Engineer  
Tamil Nadu Pollution Control Board,  
Nagapattinam

To

The President,

M/s Nagapattinam Vaniyar Sangam,

No. 7, Neeala Mela Veethi, Opp. to Vallalar Madam

Nagapattinam Town,

Nagapattinam District.



## TAMIL NADU POLLUTION CONTROL BOARD

O/o District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Collectorate Master plan Complex,  
Nagapattinam - 611 003.

Proceedings No. F.NPM.NA- 001/OS/DEE/TNPCB/NPM/A/2021, Dated: 16.2.2021.

Sub:	TNPCB Board – Industries – Industries – M/s. Nagapattinam Vaniyar Sangam, No. 7, Neeala Mela Veethi, Nagapattinam Town, Nagapattinam District – Operating the unit without obtaining prior Consent of the Board - Issue of Show Cause Notice under section 21 of the Air (P&CP) Act'1981 as amended– Reg.
Ref:	Inspection of your unit by TNPCB officials on 15.2.2021.

TamilNadu Pollution Control Board serves this notice on you as occupier of the unit of M/s. Nagapattinam Vaniyar Sangam, No. 7, Neeala Mela Veethi, Nagapattinam Town, Nagapattinam District (hereinafter referred to as the 'unit') for contravening the provisions of Section 21 of the Air (Prevention and Control of Pollution) Act 1981 as amended in 1987 (here in after referred to as the 'Act').

Whereas your unit of M/s. Nagapattinam Vaniyar Sangam, No. 7, Neeala Mela Veethi, Nagapattinam Town, Nagapattinam District was inspected on 15.2.2021 During inspection, it was noticed that the unit has not provided Air Pollution Control measures to the Kitchen area and the unit was under operation without obtaining prior consent of the Board under the Act.

Thereby you are violating the provisions of Section 21 of the Act, which are offences punishable under Section 37 of the Act with imprisonment for a term which shall not be less than one year and six months, but which may extend to six years and with fine.

Hence, you are directed to show cause within fifteen days from the date of receipt of this notice as to why penal action for offences punishable under Section 37 of the Act should not be initiated against the unit under the provisions of the Section 21 of the Act and also to show cause as to why directions under Section 31A of the Act should not be issued for closure of the unit, stoppage of power supply, water supply etc., to the said unit.

ANNEXURE - X

TX - 45 -

NAGAPATTINAM MUNICIPALITY					
சொத்து வரிக்கான கேட்பு அறிவிப்பு					
					Printed Date :30-Sep-2020
வரி விதிப்பு எண்	குடிநீர்	புதை சாக்கடை கட்டண எண்	வார்டு எண் : WARD 26		
098/026/00683	098/026/00113	098/026/00683			
வரி விதிப்பு பழைய எண்	குடிநீர்	புதை சாக்கடை கட்டண பழைய எண்			
098/15009	098/4216	098/15009			
<p>பெறுநர் : Mr/Mrs :PALANI ANDAVAR                      7/763, NEELA MELA VEETHI, Nagapattinam                      611001 UsageType : COMMERCIAL                      Mobile Number :</p>					
<p>1. மேற்குறிப்பிட்டுள்ள சொத்துக்கு நீங்கள் செலுத்த வேண்டிய சொத்துவரி,குடிநீர் கட்டணம் வரி,புதை சாக்கடை கட்டணம் களின் தொகை ரூ. 6420.00 ஆகும்.</p> <p>2. மேற்கண்ட தொகையானது,இக்கேட்பு அறிவிப்பு கிடைக்கப் பெற்ற 15 தினங்களுக்குள் செலுத்தப்பட வேண்டும். அப்படி செலுத்தப்படவில்லை என்பதற்கு நீங்கள் தகுந்த காரணம் காட்டாத நிலையில்,உங்களுடைய சொத்தை பறிமுதல் செய்வதற்கு,கைப்பற்றாணை(Warrant) பிறப்பிக்கப்படும் அப்படி பிறப்பிக்கப்பட்ட ஒவ்வொரு கைப்பற்றாணைக்கும்(Warrant) கட்டணம் விதித்து வசூலிக்கப்படும்.மேற்கண்ட வரியும்,கட்டணமும் பின்னரும் செலுத்தப்படாமலிருந்தால் உங்கள் சொத்து பறிமுதல் செய்யப்படும்.1920 ம் ஆண்டின் தமிழ்நாடு மாவட்ட நகராட்சியகளின் சட்டம் 4-வது அட்டவணையில் விதிகள் 30 முதல் 34 வரை பார்க்கவும்.</p>					
நிதி ஆண்டு	Property Tax	SUC	UGD Charges	Water Supply Charges	Total
2018-2019			1200:00		1200.00
2019-2020			1800.00		1800.00
2020-2021	1020.00	120.00	1800.00	480.00	3420.00
செலுத்த வேண்டிய தொகை ரூ.	1020.00	120.00	4800.00	480.00	6420.00
<p>வருவாய் உதவியாளர்:                      தேதி : 30-Sep-2020</p>					
 ஆணையாளர் NAGAPATTINAM MUNICIPALITY					
<p><a href="https://nurbanepay.tn.gov.in/">https://nurbanepay.tn.gov.in/</a> என்ற இணையதளம் வாயிலாக Debit Card/Credit Card/Internet Banking மூலம் பணம் செலுத்தலாம்.</p>					
<p>குறிப்பு : தொகை செலுத்த வரும்போது இந்த அறிக்கையை கண்டிப்பாக எடுத்துவர வேண்டும்.</p>					
<p>வரி விதிப்பு எண் : 098/026/00683</p>			<p>கையொப்பம்:</p>		
<p>அறிவிப்பு வழங்கிய தேதி : 30-Sep-2020</p>					
<p>திரு / திருமதி : PALANI ANDAVAR                      7/763, NEELA MELA VEETHI, Nagapattinam                      611001</p>					



ஸ்ரீ அன்பிற்பிரியாளம்மன் துணை

## நாகை வாணியர் சங்கம்

Reg.No.49/2008

7, நீலா மேலவீதி, நாகப்பட்டினம்.

தலைவர்  
G. சுப்பராயன் செட்டியார்  
9843424955

பொருளாளர்  
ஆவுடைத்தங்கம் செட்டியார்

செயலாளர்  
S.S. சேகர் செட்டியார்  
9486770110

பெறுநர்

நாள்:.....19.02.2021.....

பசுமை தீர்ப்பாய ஆய்வுக்குழு அவர்கள்,  
நாகப்பட்டினம்.

O.A. No. 18 / 2021

உயர்திரு. ஐயா,

நாகப்பட்டினம், 07, நீலா மேல வீதி என்ற முகவரியில் அமைந்துள்ள வாணிய வைசிய சமூகத்திற்கு சொந்தமான பழனி ஆண்டவர் தர்ம சத்திரம் கட்டிடத்தினை 17.02.2021 புதன்கிழமையன்று பசுமை தீர்ப்பாயத்தின் உத்தரவிற்கிணங்க Tribunal குழு வந்து பார்வையிட்டனர்.

இவ்விடத்தில் வாணிய செட்டியார் சமுதாய மக்களின் மேம்பாட்டிற்கான கூட்டங்கள் நடைபெற்று வருகிறது. மேலும், இந்த சமுதாயம் சார்ந்த ஏழ்மை நிலையில் உள்ள குடும்பங்களின் சுபநிகழ்ச்சிகள் காது குத்துதல், வளைகாப்பு, நிச்சயதார்த்தம், வரவேற்பு போன்ற சிறிய அளவிலான நிகழ்ச்சிகள் சுமார் 10 ஆண்டுகளாக நடைபெற்று அதன் மூலம் பெறப்படும் சிறு தொகை இக்கட்டிடத்தின் பராமரிப்பு பணிகளுக்காக பயன்பட்டு வருகிறது.

நாகப்பட்டினம், நெல்லுக்கடை மாரியம்மன் திருவிழாவில் கொடியேற்ற விழாவை இந்த சங்கத்தின் மூலம் செய்து அன்னதானம் ஆண்டு தோறும் வழங்கப்படுகிறது. தை பூசத்தின்போது பழநி தண்டபாணி சுவாமிக்கு இங்கிருந்து காவடி எடுத்து செல்லப்பட்டு அபிஷேகம் செய்யப்படுகிறது. நாகப்பட்டினம், நீலாயதாட்சியம்மன் வைகாசி பெருவிழா

...2...

தேரோட்டம் நடைபெறும்பொழுது இந்த கட்டிடத்தில் வைத்து சந்திரசேகர் பட்டம் கட்டும் உபயதாரர் நிகழ்ச்சியும் அன்னதானமும் இந்த சமுதாயத்தின் சார்பில் நடைபெற்று வருகிறது.

சுனாமி மற்றும் புயல் சேதங்களின்போது பாதிக்கப்பட்ட மக்களை தங்க வைக்க கூடிய அரசின் பாதுகாப்பு முகாமாக இந்த கட்டிடம் பயன்பட்டு வருகிறது.

இந்த கட்டிடம் 1893 முதல் ஒட்டுக்கட்டிடமாக இருந்தது. 2018ல் ஏற்பட்ட கஜா புயலினால் மேற்படி கட்டிடம் சேதமடைந்தது. 2018ல் பழுதுபார்க்கப்பட்டு முன்பகுதி சுமார் 700 சதுரடி அளவில் கான்கிரீட் கட்டிடமாகவும், பின்பகுதி சுமார் 2400 சதுரடிகள் Stressed Steel Roof Shed ஆகவும் மாற்றியமைக்கப்பட்டது.

கடந்த 2020 மார்ச் முதல் கொரோனா பெரும் தொற்றின் காரணமாக 10 மாதங்களாக எந்த நிகழ்ச்சியும் நடைபெறவில்லை. கடந்த இரண்டு மாதங்களாகத்தான் சிறு சிறு நிகழ்ச்சிகள் அவ்வப்போது நடைபெற்று வருகிறது.

மேலும், சங்கத்தின் நலன் சார்ந்த மாற்று பயன்பாடுகளுக்கு மட்டும் இனி இந்த இடம் பயன்படும். அரசின் சட்டத்திட்ட விதிகளுக்குட்பட்டு நடப்போம் என்று இதன் மூலம் உறுதி கூறுகின்றோம்.

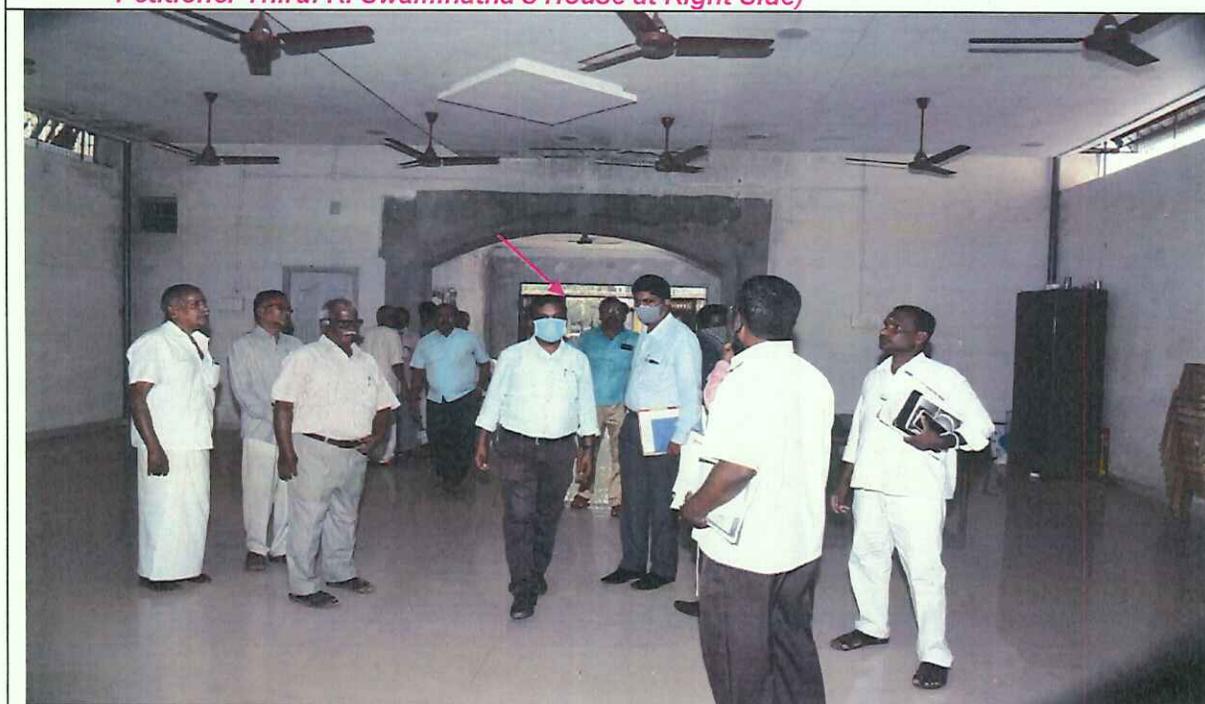
*S.S. Sekar*

S.S.சேகர்,  
செயலாளர்,  
வாணிய வைசிய சங்கம்.

**PHOTOGRAPHS TAKEN DURING THE JOINT COMMITTEE INSPECTION ON 17.02.2021 IN CONNECTION WITH HONB'LE NATIONAL GREEN TRIBUNAL (SZ), CHENNAI ORDER DATED 25.01.2021 IN O.A. NO. 18 OF 2021 FILED BY THIRU. R. SWAMINATHAN, NAGAPATTINAM AGAINST M/s. NAGAPATTINAM VANIYAR SANGAM.**



***(1. Overall view of the M/s. Nagapattinam Vaniyar Sangam Marriage Hall at Left Side & Petitioner Thiru. R. Swaminatha's House at Right Side)***



***(2. Photograph showing the renovated Front & Hall portion of the M/s. Nagapattinam Vaniyar Sangam)***



*(3. Photograph showing the Marriage Hall of the M/s. Nagapattinam Vaniyar Sangam)*



*(4. Photograph showing the inspection carried out in the M/s. Nagapattinam Vaniyar Sangam)*



(5. Photograph showing the no Air Pollution Control measures provided in the Kitchen area of the M/s. Nagapattinam Vaniyar Sangam )



( 6. Photograph showing the Sewerage lines connected with Underground Drainage System (UGDS) provided by the Nagapattinam Municipality)



( 7. Photographs showing the wall facing with Petitioner's House which is in damaged condition of the M/s. Nagapattinam Vaniyar Sangam)



( 8. Photographs showing the wall facing with Petitioner's House which is in damaged condition of the M/s. Nagapattinam Vaniyar Sangam)